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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, CAMP AT NAGPURR

O A 687/91.

Laxmikant G. Dabir,  
D.S.K. Gr.I Officer (Retd.)  
320, Laxminagar,  
Nagpur - 440 022.

.. Applicant.

Vs.

1. Union of India, through  
Secretary, Ministry of Railways,  
Pension & Pensioners Welfare Deptt.,  
Railway Bhavan, New Delhi - 110 001.
2. Chief Project Manager (RE),  
2nd Floor, DRM Bldg. C. Rly.,  
Nagpur - 440 001.
3. Assistant Controller of Stores,  
S.E. Railway, Motibag,  
Nagpur.
4. EA & CAO (Pension), S.E. Railway,  
Garden Reach, Calcutta - 700 043.
5. District Controller of Stores (RE),  
Ajni, Nagpur.
6. Dy. Controller of Stores (RE),  
2nd Floor, DRM Office, C.Rly.,  
Nagpur.
7. Asstt. Controller of Stores (RE),  
Ajni, Nagpur. .. Respondents.

Coram : Hon'ble Shri Justice S.K. Dhaon, Vice Chairman.  
Hon'ble Shri M.Y. Priolkar, Member (A).

Appearances:

Shri Y.B. Phadnis, Counsel  
for the applicant.

Shri P.S. Lambat, Counsel  
for the respondents.

ORAL JUDGMENT :

Date : 18.9.1992.

X Per : Hon'ble Shri S.K. Dhaon, Vice Chairman X

Shri P.S. Lambat, Learned Counsel for the  
respondents states that the respondents are prepared  
to pay the sum of Rs.10,000/- to the applicant provided

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he withdraw this O.A. Learned Counsel for the applicant accepts this offer. In view of the offer and acceptance, this application is dismissed as withdrawn. However, we direct that the respondents shall pay the sum of Rs.10,000/- to the applicant within a period of two months from today.

2. There shall be no order as to costs.

( M.Y. PRIOLKAR )  
MEMBER (A).

( S.K. DHAON )  
VICE CHAIRMAN.

ham/-.